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C.A.No. 1527 OF 2000
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Item No.116 MM Court No.4 Section IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 1527 OF 2000.@@
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D.S. Parvathamma ...Appellant(s)

Vs.

A. Srinivasan ...Respondent(s)

[With office report]

Date:13/03/2002 This matter(s) was called on for hearing today.

CORAM:
HON'BLE MR.JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR.JUSTICE S.N. VARIAVA

For the appellant(s) : Ms.Smita Inna,Adv.
Mr.SR Setia,Adv.

For the respondent(s) : Mr.PR Ramasesh,Adv.

UPON hearing counsel the Court made the following
O R D E R

.SP2
.....L.....I....T.....T.....T.....T.....T.....T.....J.R
At the request of the learned counsel for the appellant the case is adjourned by two weeks.
.SP1

[Naresh Kumar]
Court Master

[Kanwal Singh]
Court Master